

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Civil Contempt Application No.153/2004  
In <sup>4</sup>  
Original Application No. 384 of 2004

Allahabad this the 17<sup>th</sup> day of May 2005

Hon'ble Mr. A.K. Bhatnagar, Member (J)  
Hon'ble Mr. D.R. Tiwari, Member (A)

Mathura Prasad Sharma, Son of Late Shiv Paltan Ram Sharma, Resident of Ratansipur, Post Tikari, District Bareilly.

Applicant

By Advocate Shri S.N. Yadav

Versus

1. Sri J.P. Batra, General Manager, North Eastern Railway, Gorakhpur.
2. Sri Ram Bechan, Chief Workshop Manager (Signal) Workshop, North Eastern Railway, Gorakhpur Cantt.

Respondents

By Advocate Shri A.K. Gaur

O R D E R

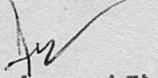
By Hon'ble Mr. A.K. Bhatnagar, Member (J)

This contempt petition was filed for punishing the respondents for non compliance of the order dated 29.08.2001 passed in O.A. No.384 of 2001, by which respondents were granted 3 months time to pay settlement dues to the applicant after his retirement. Notices were issued on the submission of the applicant that no retiral benefits have been granted to him till



date. Learned counsel for the respondents has filed his Vakalatnama on behalf of the respondents along with counter affidavit before the Court, which are taken on record. We have gone through paragraph no.6 of the counter affidavit filed by the respondents, in which it is mentioned that entire retiral benefits due to the applicant, have been paid as per chart given in paragraph no.6. Interest has also been paid wherever it is necessary. We have also gone through annexure A-1 filed by the applicant, which is details of P.F. Account of the applicant. In view of the submissions made by respondents' counsel and on perusal of paragrph-6 of the counter affidavit, we are of the view that the order passed in O.A. No.384/01 has duly been complied with and no case of contempt is made out any further. Accordingly, contempt petition is dismissed and notices are discharged.

  
Member (A)

  
Member (J)

/M.M./